CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No. 3983/2013

The 3rd day of October, 2018

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MR. A.K. BISHNOI, MEMBER (A)

Mohan Singh, S/o Shri Ram Shai, R/o BH-92, West Shalimar Bagh, Delhi-110008.

.. Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

- N.C.T. of Delhi,
 Through the Chief Secretary,
 5th Floor, Delhi Sachivalaya,
 New Delhi.
- The Director,
 Directorate of Social Welfare,
 Govt. of N.C.T. of Delhi,
 GLNS Complex, Delhi Gate,
 New Delhi.
- 3. The Director,
 Department of Women & Child Development,
 Govt. of NCT of Delhi,
 K.G. Marg, New Delhi. .. Respondents

(By Advocate: Shri Ujjwal K. Jha)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel for the applicant, while drawing our attention to the counter filed by

the respondents, submits that the period of suspension of the applicant was not treated either as 'spent on duty' or 'not on duty' and the applicant would be satisfied if he is permitted to make an appropriate representation ventilating all his grievances to the respondents and the respondents are directed to consider the same and to pass an appropriate order within a fixed timeframe, for which the respondents' counsel has no objection.

2. In the circumstances, the O.A. is disposed of without going into the merits of the case, by permitting the applicant to make an appropriate fresh representation ventilating all his grievances to the respondents within two weeks from the date of receipt of a certified copy of this order, and on receipt of such a representation from the applicant, the respondents shall consider the same and pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days therefrom. No order as to costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR) Member (J)

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